

COURT-II
Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

IAs-403 of 2014 and 404 of 2014 in DFR-1763/14

Dated : 1st December, 2014

Present: Hon'ble Mr. Rakesh Nath, Technical Member
Hon'ble Mr. Justice Surendra Kumar, Judicial Member

In the matter of :

M/s The South Indian Sugar Mills Association & Ors. Appellant(s)
Versus
Andhra Pradesh Electricity Regulatory Commission & Ors. Respondent(s)

Counsel for the Appellant(s) Mr. Challa Gunaranjan

Counsel for the Respondent(s) Mr. K.V. Mohan
Mr. K.V. Balakrishnan for APERC

ORDER

In IA-404 of 2014, there is a delay of 6 days in filing the Appeal. We find sufficient reason to condone the delay. The delay is condoned.

In IA-403 of 2014, there is a delay of 70 days in re-filing the Appeal. We do not find sufficient reason for the delay, but we deem it appropriate to condone the delay in re-filing on payment of cost. Accordingly, the Applicant is directed to pay the cost of Rs. 10,000/- to a charitable organization namely; Udayan Care, 16/97A, I Floor, Vikram Vihar, Lajpat Nagar-IV, New Delhi-110 024 on or before 17.12.2014.

After receiving the compliance report, Registry is directed to number the Appeal and post for the matter for admission on 17th December, 2014.

(Justice Surendra Kumar)
Judicial Member

(Rakesh Nath)
Technical Member

vt/jps